

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-915(ND)2018

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

Dr. DEEPTI MUKESH
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.08.2018.

NAME OF THE COMPANY: M/s. Simplex Infrastrcuture Ltd. V/s. M/s. North Town Estates Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

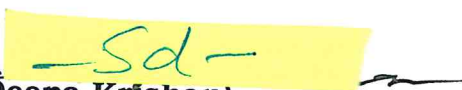
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	Present: Mr. M. M. Shamshey and Mr. Ankit Raj, Advocates for the Petitioner			
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ORDER

In terms of the previous order dated 3rd August, 2018, no affidavit of service has been filed. Ld. Counsel for the applicant further states that he has instructions that the Corporate Debtor to seek adjournment for exploring possibility of settlement. In the meantime, let the affidavit of service be filed.

To come up on 7th September, 2018.


(Deepa Krishan)
Member(T)


(Dr. Deepti Mukesh)
Member(J)